

SCHEDULE

Year (1)	No. (2)	Short title (3)	Extent of repeal (4)
1953	1	The Assam Local Self-Government Act, 1953.	So much of the Act as is inconsistent with, or contrary to the provisions of this Act.
1923	1	The Assam Municipal Act, 1923.	So much of the Act as is inconsistent with, or contrary to the provisions of this Act.
1947	XIII	The Assam Primary Education Act, 1947.	The whole.

51. Saving.—Notwithstanding the repeal of the Assam Primary Education Act, 1947 (Assam Act XIII of 1947) all authorities constituted, appointments, rules, order or notifications made under the said Act shall be deemed to be constituted or made under this Act and continue to function or to be in force until actions under the provision of this Act are taken.

ASSAM ACT XXVII OF 1954

THE ASSAM COURT-FEES (AMENDMENT) ACT, 1954

(Passed by the Assembly)

(Received the assent of the Governor of Assam on the 29th August 1954)

[Published in the *Assam Gazette*, dated the 8th September 1954]

An

Act

further to amend the Court-Fees Act, 1870 (Act VII of 1870) with reference to the scale of Court-Fees in Assam

Preamble.—WHEREAS it is necessary to amend the Court-Fees Act, 1870 (Act VII of 1870) hereinafter called the Principal Act, in its application to Assam, in the manner hereinafter appearing ;

It is hereby enacted in the Fifth year of our Republic as follows:—

1. Short title, extent and commencement.—(1) This Act may be called the Assam Court-Fees (Amendment) Act, 1954.

(2) It extends to the whole of Assam.

(3) It shall come into force at once.

2. Amendment of Section 1 (3) of Assam Act VIII of 1950.—In subsection (3) of Section 1 of the Assam Court-Fees (Amendment) Act, 1950, a full-stop shall be inserted after the figures "1950" and the words "and shall remain in force for a period of five years" shall be deleted.

3. Amendment of Schedule II, Article 1.—For clause (a) (a) in the second column and entry in the third column of Article 1 of Schedule II to the Principal Act the following shall be substituted, namely:—

"(a) (a)—When presented to a Regional Transport Authority or State Transport Authority containing prayer for permits for Contract Carriage, Stage Carriage, Private Carrier or Public Carrier or for any other purpose.... Five rupees".

4. Amendment of Schedule II, Article 11.—In Article 11 of Schedule II to the Principal Act—

(i) for clause (a) in the second column and entry in the third column the following shall be substituted, namely—

“(a) to any Civil Court other than a High Court, or to any Revenue Court or Executive Officer other than the High Court or Chief Controlling Revenue or Executive Authority except an authority specified in clause (aa).....Two rupees.”

(ii) the following new clause in the second column and entry in the third column shall be added after clause (a), namely—

“(aa) to an Excise appellate authority under rule 340 of the Assam Excise Rules Ten rupees.”

(iii) for clause (b) in the second column and entry in the third column the following shall be substituted, namely:—

“(b) to a High Court or Chief Commissioner, or other Chief Controlling Executive or Revenue Authority except an authority specified in clause (bb).....Five rupees”;

(iv) the following new clause in the second column and entry in the third column shall be added after clause (b), namely:—

“(bb) to an Excise appellate authority under rule 341 of the Assam Excise Rules.....Fifty rupees”;

(v) for clause (c) in the second column and entry in the third column the following shall be substituted, namely:—

“(c) to a High Court in miscellaneous revenue matters except (d) below or to an appellate authority prescribed under the Motor Vehicles Act, 1939 or to an appellate authority prescribed under the Assam Sales Tax Act, 1947 or to the appellate Assistant Commissioner of Income-tax or to the appellate Tribunal, under sections 30 and 33 respectively, of the Indian Income-tax Act, 1922,Ten rupees.”

ASSAM ACT XXVIII OF 1954

THE ASSAM REQUISITION AND CONTROL OF VEHICLES (AMENDMENT) ACT, 1954

(Passed by the Assembly)

(Received the assent of the President on the 15th September 1954)

[Published in the *Assam Gazette*, dated the 22nd September 1954.]

An

Act

further to amend the Assam Requisition and Control of Vehicles Act, 1950.

Preamble.—WHEREAS it is expedient further to amend the Assam Requisition and Control of Vehicles Act, 1950 (Assam Act XXXII of 1950), hereinafter called the Principal Act, for the purpose hereinafter appearing:—

It is hereby enacted in the Fifth year of our Republic as follows:—

1. Short title, extent and commencement.—(1) This Act may be called the Assam Requisition and Control of Vehicles (Amendment) Act, 1954.

(2) It shall have the like extent as the Principal Act.

(3) It shall come into force at once.

2. Amendment of Section 1(3) of the Assam Act XXXII of 1950.—In sub-section (3) of Section 1 of the Principal Act, for the figures “1954” the figures “1955” shall be substituted.